## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

## RAJYA SABHA UNSTARRED QUESTION NO. 1927 (TO BE ANSWERED ON 08.08.2024)

# USE OF FAKE CERTIFICATES FOR RECRUITMENT IN CIVIL SERVICES

### **1927. SHRI SAKET GOKHALE:**

#### Will the **PRIME MINISTER** be pleased to state:

the steps being taken by the Department of Personnel and Training (DoPT) to identify Civil Servants who have used fake Persons with Benchmark Disabilities, non-creamy layer, and/ or other such certificates to secure appointment to various civil services where recruitment is conducted by the UPSC?

#### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

Complaints are received from time to time regarding employment in Government Ministries / Departments on the basis of false/fake caste certificates, which are normally forwarded to the concerned Ministries/Departments for appropriate action.

The responsibility for issue and verification of caste/community lies with the concerned State/UT Government. Hon'ble Supreme Court, vide its judgement, dated 02.09.1994, in the matter of 'Kumari Madhuri Patil vs Addl. Commissioner', has laid down detailed criteria / guidelines to be followed by the State Governments for the issuance of social status certificates, their scrutiny and their approval.

States/UTs have been requested from time to time to ensure that the Caste/Community certificate referred to the district authorities is verified and reported to the appointing authority within one month of receipt of request from such authority. In case no report is received from the concerned State/UT Authorities within a period of one month. Ministries/ Departments are required to take up the matter with the States/UTs to complete the verification process.

The extant instructions provide that if it is found that a Government servant had furnished false information or produced a false certificate in order to secure appointment, he should not be retained in service. Thus, when an appointing authority comes to know that an employee had submitted a false/ fake caste certificate, it has to initiate action to remove or dismiss such an employee from service as per the provisions of relevant Service Rules.